

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**M.A No. 841/2018
O.A 3942/2016**

Reserved on : 19.02.2018

Pronounced on : 21.02.2018

Sh. Harsh Kumar

Versus

Union of India

Present : Sh. A. K. Behera for the applicant

Sh. H. K. Gangwani for the respondents

Mrs. Jasmine Ahmed, Member (J)

O R D E R

This M.A has been taken up for hearing on the mentioning of the counsel for the applicant on the ground that roster Bench was not available yesterday and there was an urgency in as much as by order dated 05.02.2018 annexed with this M.A the applicant has been directed to vacate the accommodation in his occupation within 15 days from the date of the order which is expiring today.

2. Heard both Sh. A. K. Behera, learned counsel for the applicant and Sh. H. K. Gangwani, learned counsel for the respondents on the M.A

3. Without going into the rival contentions we notice that the applicant in his own written communication to the respondents has offered to vacate the premises. On this

ground alone, we are not inclined to grant relief prayed in the M.A.

4. However, we notice that the O.A has been pending for over one year and by order dated 04.01.2017, the appointment of Director during the vacancy of the O.A has been made subject to the outcome of the O.A. Consequently, flowing from the above order the vacation of the accommodation by the applicant would also remain subject to the final outcome of the O.A.

The M.A is disposed of as above.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/